



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 3894/2015
MA No. 3062/2018**

This the 27th day of November, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Ms. Gyaanvi Singh Kasana
Aged about 30 years
D/o Sh. H.R. Kasana
R/o Consulate General of India
Sao Paulo Brazil
At present at Ministry of External Affairs
Hostel Gole Market New Delhi.

...Applicants

(through Sh. S.K. Gupta)

Versus

1. Union of India through
Secretary Department of Personnel & Training
North Block, New Delhi.
2. The Secretary
Ministry of External Affairs
Jawaharlal Nehru Bhawan
Janpath, New Delhi-110011.
3. Union public Service Commission
Through Secretary
Shahjahan Road, New Delhi.

...Respondents

(through Sh. N.D. Kaushik and Sh. Vaibhav Pratap
Singh for Sh. R.V. Sinha for UPSC)



ORDER (Oral)

Hon'ble Mr. S.N. Terdal:

Heard. Perused the pleadings and all the documents.

2. The relief prayed for in the OA is as follows:

“(i) Direct the respondent No. 3 to issue the E-Admit Card to the applicant for Combined Section Officers/Stenographers’(Grade B/Grade II) Limited Departmental Competitive Examination for the year 2015 to be held on 17th & 18th Oct 2015.

(ii) Direct the respondents to relax the rules issued by the respondent no. 1 dated 21.7.2015 to remove hardship caused to the applicants if considered necessary;

(iii) May also pass any further order(s) as be deemed just and proper to meet the ends of justice.”

3. At the outset, learned counsel for the respondents vehemently and strenuously submits that this OA is not maintainable because the applicant’s prayer (ii) is regarding relaxation of rules.

4. The facts of this case are identical to the facts in OA No. 3846/2015 but, however, in this case, the applicant has not made any representation which resulted in the respondents, Ministry of External Affairs writing the letter dated 18.08.2015 to the UPSC seeking clarification. Except this, the facts of this case are identical with the facts of the above stated OA. As we are not disposing of this OA on merit, the preliminary objection of the



respondents is not relevant. The order passed in the above mentioned OA, should be followed in this OA also. No costs.

(A.K. Bishnoi)
Member (A)

(S.N.Terdal)
Member (J)

/ns/